

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Criminal Appeal (DB) No.455 of 2020

Vivekanand Yadav
@ Mintu Yadav

..... ... Appellant

Versus

The State of Jharkhand

.... ... Respondent

CORAM : HON'BLE MR. JUSTICE H. C. MISHRA
HON'BLE MR. JUSTICE RAJESH KUMAR

For the Appellant : Ms. Chandana Kumari, Advocate
For the State : A.P.P.

The matter was taken up through Video Conferencing. Learned counsels for the parties had no objection with it and submitted that the audio and video qualities are good.

06/ 25.03.2021 As prayed for, two weeks' further time, is allowed to the learned counsel for the appellant for removing the defects pointed out by the office.

(H. C. Mishra, J.)

(Rajesh Kumar, J.)

R.Kr.